NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 291/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New) C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>06.10.2017</u>

Name of the Company:

Thakor Govindlal Sheth

V/s.

Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

S.S. ISRANI I W ADY FOR

1. S.D. ISRANI LAW CHAMBERS PETITIONER STATE

2. BARNON CHAMBERS PETITIONER

THE APPLICATION STORY

PALASS SLAYING ADV. FOR SPRING Show

Palass Shaying Adv. For

Des. 12011.

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. S. S Israni present for Respondent/ Original Petitioner. Learned Advocate Mr. Rakesh Sharma present for Respondent/ Respondent no. 1.

The applicant has furnished the copy to the petitioner after removing the defect today itself. The petitioner prays for time to file reply.

Prayer is allowed.

Petitioner is allowed to file reply within ten days after serving copy to the applicant as well as Respondents.

Both applicant/ respondents have liberty to file their rejoinder, if any, within weeks time with a copy to the petitioner.

List the matter on 02.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 6th day of October, 2017.